

ate legislation by the Monopolies and Restrictive Trade Practices (Amendment) Ordinance, 1991.

SHRI SOMNATH CHATTERJEE (Bolpur): Why was this statement not made earlier? This House is taken for granted. Is this how the Ministry of Parliamentary Affairs functioning? (*Interruptions*)

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI M.M. JACOB): He has taken appropriate steps.

SHRI SOMNATH CHATTERJEE: What appropriate steps after the Bill is introduced (*Interruptions*)

13.14 hrs.

**CONSTITUTION (SEVENTY-FOURTH)
(AMENDMENT) BILL***

**(Insertion of New Articles 239 AA
and 239 AB)**

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill.

13.14 1/2 hrs.

**GOVERNMENT OF NATIONAL CAPITAL
TERRITORY BILL***

[*English*]

THE MINISTER OF HOME AFFAIRS (SHRI S.B. CHAVAN): I beg to move for leave to introduce a Bill to supplement the provisions of the Constitution relating to the Legislative Assembly and a Council of Ministers for the National Capital Territory and for matters connected therewith or incidental thereto.

MR. DEPUTY SPEAKER: The question is:

"That leave be granted to introduce a Bill to supplement the provisions of the Constitution relating to the Legislative Assembly and a Council of Ministers for the National Capital Territory and for matters connected therewith or incidental thereto."

The motion was adopted.

SHRI S.B. CHAVAN: I introduce the Bill. (*Interruptions*)

[*Translation*]

SHRI JEEWAN SHARMA (Almora): Mr. Deputy Speakers, Sir, when a bill providing statehood to Delhi is being introduced, why no bill is being introduced to provide statehood to Uttaranchal.

SHRI BHUWAN CHANDRA KHAN-DURI (Garhwal): I also support this demand.

[*English*]

MR. DEPUTY SPEAKER: We shall now adjourn for Lunch and meet again at 2.15 PM.

* Published in the Gazette of India, Extraordinary, part II, section 2, Dated 16.12.1991.

** Introduced with the Recommendation of the President